

Pandit G. B. Pant : The publication of the report need not take much time. It has not yet reached us. It is difficult to make a precise statement at this stage.

Shri M. L. Agrawal : May I know if the publication of the report, the implementation of the recommendations and the expression of the views of this House and the States is likely to postpone the general election programme ?

Mr. Speaker : Order, order. This does not arise.

Shri N. M. Lingam : Is it not a fact that the Prime Minister and the Home Minister have been asking the nation to be calm over the recommendations and not to create disturbances and accept the recommendations as they are ? If so, what is the difficulty of the Government in publishing the recommendations as soon as they are submitted to the Government ?

Pandit G. B. Pant : I have been requesting the people to be in a receptive mood and to examine the recommendations of the Commission with due regard for the status, integrity, experience and character of the authors of the report, and I expect that all will try to accept the recommendations so far as they possible can. It is only when they find no other alternative that they will put forward other proposals and those too in a calm, detached and dispassionate manner.

विदेशी धर्म प्रचारक

*२११६. श्री कृष्णाचार्य जोशी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि १९५५ में अब तक कितने विदेशी धर्म प्रचारकों को देश में प्रवेश करने दिया गया है ?

संचार उपमंत्री (श्री राज बहादुर) : ३६३ मामलों में प्रवेश पत्र देने का अधि-कार दिया गया है। इनमें से भारत में सचमुच कितने आये इसकी सूचना हमारे पास नहीं है।

Shri Krishnacharya Joshi : May I know the total number of foreign missionaries who are working in India at present ?

Shri Raj Bahadur : It is difficult to say. I have given the number for this year. I can give the number authorised and refused from 1st January to 1st September 1954: 274 and 180 respectively.

Shri Krishnacharya Joshi : What are the main activities of these foreign missionaries in India ?

The Minister of Home Affairs (Pandit G. B. Pant) : They are humanitarian and evangelical.

पंडित डी० एन० तिवारी : क्या मैं जान सकता हूँ कि यह जो नये लोग विदेशों से आते हैं, जो दूसरी जगहों से हिन्दुस्तान के पासपोर्ट लेकर आते हैं, उनके सम्बन्ध में क्या स्टेट गवर्नमेंट्स को ऐसे आदेश नहीं दिये गये हैं कि उनकी सूचना केन्द्रीय सरकार को दी जाये ?

पंडित जी० बी० पन्त : स्टेट गवर्नमेंट्स से मश्विरा किया जाता है जब कोई आता है।

पंडित डी० एन० तिवारी : मंत्री महोदय ने कहा था कि मुझे मालूम नहीं कि कितने लोग आये। मैंने यह पूछा था कि क्या स्टेट गवर्नमेंट कोई ऐसी सूचना केन्द्रीय सरकार को नहीं देती जिस से कि मालूम हो कि प्रमुक्त व्यक्ति नये आये या प्रमुक्त व्यक्ति नहीं आये ?

श्री राज बहादुर : प्रश्न यह किया गया था कि कुल अब तक जितने आ चुके हैं उनकी संख्या कितनी है। मैंने कहा था कि इस समय मेरे पास सूचना नहीं है।

Shri T. S. A. Chettiar : In accordance with the principle that has been enunciated by Government, is not the admission of foreign missionaries subject to the condition that they should not take to proselytising ?

Pandit G. B. Pant : I do not know how to interpret the word proselytisation. But we expect that whoever tries to convince and win over people to his own faith will do so in a manner that would be consistent with proper respect and due regard to other religions in this country.

Shri Dabhi : May I know whether any assurances are taken from the missionaries before they are allowed to come in ?

Pandit G. B. Pant : No.

Shri T.S.A. Chettiar : It was declared in this House by a former Home Minister that the foreign missionaries who are allowed into this country should not take part in proselytisation. I would like to know whether they make sure that these missionaries understand this declared principle.

Pandit G. B. Pant: Whatever principles are either published in the country or are announced on the floor of the House, are expected to be known to every one who is affected thereby.

गढ़वाल में कोयले के डिपोजिट

*२१२०. श्री भक्त दर्शन : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री १८ मार्च, १९५५ को दिये गये तारांकित प्रश्न संख्या १२०८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तब से भारत के भूतत्ववीय परिमाण विभाग के एक अधिकारी ने उत्तर प्रदेश के गढ़वाल जिले में लालढांगा के पास कोयले के डिपोजिट का पता लगाया है; और

(ख) यदि हां, तो पता लगाने में किस प्रणाली का प्रयोग किया गया और उसमें कितना समय लगा ?

शिक्षा उपमंत्री (डा० के० एल० श्रीमाली) : (क) और (ख) आवश्यक जानकारी विवरण पत्र के रूप में सभा-पटल पर रखी जाती है। [बेल्जिये परिशिष्ट, १०, अनुबन्ध संख्या ६२]

श्री भक्त दर्शन : यह जो विवरण पत्र सभा-पटल पर रखा गया है इससे ज्ञात होता है कि ज्योलोजिकल सर्वे आफ इंडिया के अफसरों की रिपोर्ट के अनुसार इन निक्षेपों का यानी डिपोजिट्स का कोई व्यापारिक या आर्थिक महत्व नहीं है। मैं जानना चाहता हूँ कि क्या इस विषय को सदा के लिये समाप्त कर दिया गया है या इस सम्बन्ध में अभी भी और कार्रवाई की जाने की आशा है ?

डा० के० एल० श्रीमाली : एक्सपर्ट्स न जो राय दी है वह अच्छी तरह से जांच करने के बाद दी है और उन्होंने यह कहा है कि यदि और अधिक जांच इस एरिया में की जायेगी तो यह पब्लिक मनी का वेस्ट होगा।

श्री भक्त दर्शन : क्या यह सत्य है कि गवर्नमेंट की यह निर्धारित नीति है कि जिन इलाकों में पहले से ही कोयले की खानें हैं वहीं पर उनका पूरी तरह आर्थिक विकास किया जाये और स्टील प्लांट इत्यादि वहीं पर लगाये जायें और दूसरे इलाकों की खानें बंद भी न की जायें और न किसी तरह का प्रोत्साहन दिया जाय ?

डा० के० एल० श्रीमाली : खानें बंद करने का सवाल नहीं है। कई बार ज्योलोजिकल सर्वे को कहा गया है कि इस जगह कोयला है, उसके आफिसर गये और उन्होंने देखा और उन्हें पता लगा कि जो कोयला है उससे कोई आर्थिक लाभ नहीं होने वाला है।

Art Treasures

*2121. **Shri S. C. Samanta :** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the export of ancient Art Treasures is forbidden by law;

(b) if so, the cases of such illegal export of Art Treasures that have come to the knowledge of Government since 1947 and the action taken thereon;

(c) whether it is a fact that it has been established as a result of enquiries that some officers of the Customs Department helped in the smuggling out of Art Treasures;

(d) if so, the action taken against such officers; and

(e) whether Government intend to bring back the Art Treasures that have already been smuggled out of the country ?

The Minister of Revenue and Defence Expenditure (Shri A.C. Guha): (a) Yes Sir; the export of "antiquities" as defined in section 2 of the Antiquities (Export Control) Act, 1947 is prohibited except under the authority of a licence granted by the Central Government under section 3 *bid*.

(b) Only one such case has so far come to the knowledge of the Government. The case concerns the export of what was alleged to be the Jehangir Diamond; and it still under adjudication.